



IDBI BANK LIMITED
Retail Recovery Department, IDBI Bank Ltd, Rustomjee's O-Zone, Shop No.7,Laxmi Singh Complex, Near Goregaon Flyover,MTNL Office, Goregaon(W) Mumbai Pin : 400062

NOTICE UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (the SARFAESI ACT)

Notice is hereby given to the below mentioned Borrower(s) and Mortgagor(s)/Guarantors that the Borrower mentioned in below table were sanctioned financial assistance by IDBI Bank Ltd. (IDBI Bank), by way of Home Loan / Mortgage loan. Pursuant to the sanction of the said financial assistance, necessary loan and security documents were executed by *Borrower/s Mortgagor/s*. The said financial assistance has been secured, inter alia, by mortgage by deposit of title deeds of the properties mentioned in below table. As the Borrower have defaulted in repayment of the said financial assistance in terms of the Loan Agreement (s), the account of the Borrowers have been classified as non-performing assets (NPA) in the books of IDBI Bank in terms of the guidelines issued by Reserve Bank of India (RBI) from time to time. In view of the defaults committed by the Borrowers, IDBI Bank, vide it's letter, has declared the financial assistance together with interest and other moneys, to have become immediately due and payable by the Borrowers and called upon the Borrowers to pay to IDBI Bank the said sums together with further interest thereon till payment or realization, at the contractual rate as stated in the said letter. The amount is due and payable by the Borrowers to IDBI Bank, along with further interest thereon at the contractual rate till payment/ realization. Necessary notice was issued/served by IDBI Bank. Under section 13(2) of the SARFAESI Act at the respective addresses of the Borrower(s)/Mortgagor(s) by "Registered post with Acknowledgement Due" which was returned un-served. In view of the aforesaid, this public notice is issued in compliance with Proviso to Rule 3 (1) of the SARFAESI Rules. Please note that you shall not transfer or otherwise (other than in the ordinary course of your business) any of the Secured Assets, without prior written consent of IDBI Bank, failing which you shall be liable for an offence punishable under section 29 of the SARFAESI Act. We invite your attention to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. In the circumstances, Borrower (s) /Mortgagor (s) is, once again, requested to pay the aforesaid amount within sixty days from the date hereof failing which IDBI Bank, as a secured creditor shall be entitled to enforce its security interest, under the provisions of the SARFAESI Act as also under any other law as available to IDBI Bank for realising its dues.

S. No.	Name of the borrowers / Mortgagors/Guarantors	Demand Notice Date	Demand Notice Amount (Rs)	Mortgaged Property Address	Communication Address
1	Anil Panjabrao Zunjade & Padma Anil Zunjade	06.12.2024	16,39,585/-	F no 402, bldg -4 Yogi Niwas, Patel's Prayoshi Com Mahatma Jyotiba Phule Nagar, Ambernath (W), Maharashtra – 421501.	Type h46/3, Ordanance Estate,Ambernath (W), Maharashtra –421502.
2	Ramkrishna Lakshman Choppalli & Parvati R Choppali	30.11.2024	75,71,664/-	1. F no 1304 , 13th flr Vaishnavi Heights, Vill Kolivalli Kalyan West, Thane, Maharashtra –421301. 2. F no 508 , 5th flr Bldg no 4 Sarvodayasquare, Com Vill Chikloli Ambernath West, Maharashtra – 421501.	B/804, Vrindavan Palms, Behind Aarti Nagar, Wayale Nagar, Kalyan West, Maharashtra - 421301
3	Ramkrishna Lakshman Choppalli & Venkata Surya Lakshmana Rao Choppalli	30.11.2024	28,58,698.00	Flat no B 401, 4th flr, Sai Balaji Apartment, Gokul Nagari RD, Kalyan West, Maharashtra –421301.	1. B/1304, Vaishnavi Heights, Opp Agarwal Colle, Gandhare Road, Kalyan West, Maharashtra - 421301 2. B/804, Vrindavan Palms, Behind Aarti Nagar, Wayale Nagar, Kalyan West, Maharashtra - 421301
4	Rakesh Lalitkumar Ramrakhyanil Bani Rakesh Ramrakhyanil	02.12.2024	27,30,487/-	Flat No.201,2nd Floor,Shree Villa, Room no.1955-1956,Block A-978, Kailash Colony,Ulhas Nagar-E-421005	Ground Floor,Mannat Cottage Kail Mata Mandir,Kurla Camp Road,UlhasNagar-421005
5	Vishaka nitin Mahimkar, Pratik nitin Mahimkar & Chintamani K Narkar	08.09.2023	17,77,212/-	F 405, Saish Plaza, Azdegaon, Opp Gharida Circle MIDC Circle, Dombivli East, Maharashtra –421201	1.02, OmSai Prabhat, opp SI Mary school, Vishnu Nagar, Dindayal Rd, Dombivli West, Maharashtra 421202 2. Old Chikalwadi, Bhatia Hospital, Raju Mangaji Chawal, Mumbai, Maharashtra – 400007.
6	Rupesh Bapu Sakpal, Pratindya Rupesh Sakpal & Manoj Basudev Sakpal	19.12.2023	24,26,405/-	7017/ th Floor, B – Wing, BLDG No. 2, Harmony Orchid Petels Ambience CHSL, Napees NGR Rd, Ambernath, Maharashtra – 421501.	1. Flat No. 302, Rishikant Apt, Chikni Pada, Tisgaon Road, Near Siddhivinayak Hospital, Kalyan, Maharashtra – 421501. 2. Room no. 1022A, Jagdale Chawl, Near Chintamani Mandir, Shivaji Nagar, Ambernath East, Maharashtra –421501.
7	Jagdish Kumar, Panchvati Fashion & Mrs. Devi	08.11.2024	11,48,068/-	Flat No. D-307, Laxmi Castello Bopele, Tal – Karjat, Raigad, Maharashtra – 410101.	1. LG-4, Room No. W41, SEC-03, Kalamboi Colony, Navi Mumbai, Maharashtra – 410218.
8	Legal Heris of Late Ravindra Yeshwant Sawant	10.12.2024	17,66,454/-	F No 101, 1 st Floor, BLDG No. 14, Srishti Hills Com Gulmohar Srishti CHSL, Ambernath East, Maharashtra - 421503	Plot no.162, Room No. 103, Kansai College Road Nr Kansai College, Ambarnath Thane, Maharashtra - 421501

Date: 03.01.2025, Place: Mumbai

Authorized Officer, IDBI Bank Ltd

PUBLIC NOTICE

Before the Central Government Maharashtra Region

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014 AND

In the matter of Rajlaxmi Metals Private Limited (CIN-U28910MH1981PTC023746) having its registered office at Gala no 3, Shiley Industrial Estate, Udyog Nagar, Goregaon (W), Mumbai, Maharashtra 400062, Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 21 November 2024 to enable the company to change its Registered office from "State of Maharashtra" to "State of Gujarat".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Everest 5th Floor, 100 Marine Drive, Mumbai 400002, Maharashtra within Fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

Rajlaxmi Metals Private Limited., 3, Shiley Industrial Estate, S. V Road, Goragaon (West), Mumbai-400062.

For and on behalf of Rajlaxmi Metals Private Limited
(Mr. Darshak Savla)
Director
DIN - 00166042

Date: 26/11/2024
Place: Mumbai



FEDERAL BANK
YOUR PERFECT BANKING PARTNER

Loan Collection & Recovery Department - Mumbai Division

The Federal Bank Ltd. Loan Collection & Recovery Department - Mumbai Division, 134, 13th Floor, Joly Maker Chamber II, Nariman Point, Mumbai-400021

E-mail : mumclrd@federalbank.co.in, Phone : 022-2022548 / 22028427

CIN : L65191KL1931PLC000368, Website : www.federalbank.co.in

Sale Notice for Sale of Movable Assets Under Hypothecation

Notice is hereby given to the public in general and in particular to the borrowers and Guarantors that the below described movable properties hypothecated/charged to the Federal Bank Limited (Secured Creditor) **will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 17/01/2025, for recovery** ₹ 19,35,323.00 (Rupees Nineteen Lakhs Thirty Five Thousand Three Hundred Twenty Three Only) as on 17/01/2025, along with further interest, charges and cost thereon due to The Federal Bank Limited (secured creditor) till realization from 1) *M/s Shree Krishna Mobility Private Limited*, 2) *Mrs. Bharati Jayesh Makwana* and 3) *Mr. Jayesh Ratilal Makwana*. The Reserve price for hypothecated vehicle will be **Rs. 17,45,000/- (Rupees Seventeen Lakhs Forty-Five Thousand Only)** and the earnest money deposit for hypothecated vehicle will be **Rs. 1,74,500/- (Rupees One Lakh Seventy-Four Thousand Five Hundred Only)**.

Description Hypothecated Vehicle

Ashok Leyland Ltd, Body Type – Goods Carrier, Model No.– PA1920/57 H CC, Registration No. – MH47BL2158, Chassis No. - MB1A5RHDXPENH7069, Engine No. - NHEZ410341 with Manufacturing of 2023 (Only Horse without body).

For detailed terms and conditions of the sale, please refer to the link provided in the website of The Federal Bank Ltd. i.e. <https://www.federalbank.co.in/web/guest/tender-notices>

For, The Federal Bank Ltd.
Pradeep Sekhar R
Associate Vice President (LEGAL)
(Authorised Officer under SARFAESI Act)

Date : 03/01/2025

PUBLIC NOTICE

The notice is hereby given to public at large that my clients father Mr. Gordhandas Bharkhda was owners of Shop No.06, New Delight Co-op. Housing Society Ltd. Chandavarkar Road Borivali (W) Mmbai-400092 holding 5 Shares bearing Nos.326 to 330 (Both inclusive) under Share Certificate No.66. He has gifted the said shop to his son Vinodrai Gordhandas Bharkhda. The said shop is transferred in the name of Vinodrai Gordhandas Bharkhda in society records and he is the present owner of the shop and member of society. The said Vinodrai Gordhandas Bharkhda had applied for transfer of the said shares in his name and issuance of duplicate Share Certificate No.66. If any person has any objection for the transfer of the said shares in favour of said Vinodrai Gordhandas Bharkhda and issuance of duplicate Share certificate No.66 may contact the undersigned within 14 days from the date of publication hereof failing which it will be construed that there is no objection for the same.

Autosh Shukla
Advocate High Court,
Room No. 10/A, 2ND Floor, Kalra Ghoda Building, 53, V.B.Gandhi Marg, Kalra Ghoda, Fort, Mumbai-400023

PUBLIC NOTICE

The general public is hereby informed that **MR. ASHOK @ ASHOKKUMAR MORESHWAR PATIL** is 50% owner of below mentioned property and willing to sell the said property to me i.e., **MR. JITENDRA RAMAKANT CHAURASIYA** If anybody is having any objection, claim, interest, dispute for the above intended sale transaction, he/ she/ they may contact me with the documentary proof substantiating his/ her/ their objections/ claims/ details of dispute/ within fifteen (15) days from the date of this publication, failing which, I, MR. JITENDRA RAMAKANT CHAURASIYA will proceed to complete the sale transaction with the said owner, as if there are no third party claims/ objections /disputes in respect of the schedule property, thereafter no claims/ objections/ disputes will be entertained.

SCHEDULE OF PROPERTY

ALL THAT piece and parcel of land Bearing Survey No. 74, Hissa No. 2, C.T.S. No. 1888, Area Adm. 961 Sq. meters as per 7/12 extract out of total 1922 Sq. Meters & Area Adm. 1235.8 Sq. meters as per property register card out of total 2471.60 Sq. Meters, situated at, Village Erangal, Taluka Borivali, Mumbai Suburban District.

Sd/-
Advocate Mr. Jitendra Chaurasiya
Address: A.C.B.A, 3rd Floor, M.M. Court, Andheri (East), Mumbai – 400 069.
Email Id: jituraj4@gmail.com, Contact No. +91-9820843385

PUBLICATION NOTICE

DUE ON 28/11/2024 or thereafter.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

Interim Application No. 18232 of 2022 IN First Appeal No. 1048 of 2022

THE NEW INDIA ASSURANCE CO. LTD. Appellant

through Advocate : SANDEEP S. JINSWALE.

Respondents

SUBHASH SHYAM BODEKAR & ANR. Claim Rupees

TO

R.NO.1: SUBHASH SHYAM BODEKAR, R/AT : ROOM NO.64, WORLI KOLIWADA, BEHIND GOLFA TEMPLE, NEAR DATTA MANDIR, WORLI, MUMBAI 400 030.

Applicant has made an application as mentioned in the copy of the Application that the applicant has preferred an appeal bearing the aforesaid number to this Hon'ble Court against the decree passed by the CHAIRMAN, MACT, MUMBAI in MAC APPLICATION NO. 314 OF 2014 and where it has been ordered to issue notice to the Respondent/s. Applicant prays that the execution of the decree of the Lower court may be stayed pending the disposal of the First Appeal No. 1048 of 2022.

The said application came up for hearing on the 24/02/2023 and order has been passed and accordingly you are given notice that you either in person or through an Advocate of this court should appear in this court on 28/11/2024 or thereafter and should show cause as to why the order for staying the execution of the decree of lower court should not be passed, as per the application of the applicant. If you fail to appear and to show cause as aforesaid, the order will be passed as per the application of the applicant or as may be deemed fit and proper by the Court.

Witness **SHRI S. V. GANGAPURWALA (ACTING) & SHRI DEVENDRA KUMAR UPADHYAYA**, Chief Justice at Bombay aforesaid this 24th day of February, 2023 & 05th day of September, 2024.

Clerk
Section officer
By order of the Court
For Deputy Registrar

Corrigendum Notice

This is with reference to the public notice dated 08.12.2024, published in the Free Press Journal (Page 15) and Navshakti (Page 12) on 08.12.2024, concerning Palavi Dealers Private Limited Under Column No. 11 (Last date of submission of claim), the date mentioned should be read as 07.01.2025 instead of 07.08.2023. All other terms and conditions of the said public notice remain unchanged.

Sd/-
Umesh Balaram sonkar
Liquidator of Palavi Dealers Private Limited
IBBI Reg. No. IBBI/IPA-01/IP-P-02819/2021-2022/14043

PUBLIC NOTICE

Our clients (i) Mrs. Sadaf Imran Khan & (ii) Mr. Imran Iqbal Khan intends to purchase and/or acquire the ownership right of Commercial Shop No.4, adm 254 sq. ft. (carpet) on the Ground Floor, "A" wing "Holy-view Co-Op Housing Society Limited" situated at 64 & 52/76 J.B. Shah Marg, 1st Chinchbunder Road, Khadak, Mumbai-400009. More particularly set out in the schedule hereunder.

Deem Mr. Syed Ahsan Askari Abedi being absolute owner thereof.

Any and all persons claiming an interest in the said Shop or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise howsoever are hereby requested to make the same known, in writing along with documentary proof thereof, to the undersigned, within 15 (Fifteen) days from the date hereof, failing which, the claim of such person(s) will be deemed to have been waived and/or abandoned.

SCHEDULE OF PROPERTY:
Shop No.4, adm 254 sq.ft. carpet area, on the Ground Floor, "A" wing "Holy-view Co-Op Housing Society Limited" Situated at 64 & 52/76 J.B. Shah Marg, 1st Chinch Bunder Road, Khadak, Mumbai-9, together with Five Share of Rs.50/- each bearing Dist No.26 to 30 (both inclusive) under Certificate No.006, having C.S. No.1679 of Mandvi Division.

Date: 4-1-2025, Place: Mumbai.
Sd/- Sajjad H.Patel-Patel Associates
Advocates & Legal consultants,
Office No.4/5, Grd. Floor, 40, E.M.M. Road, Khadak, Mumbai-9.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. 1982 OF 2024

Petition for Probate of the Last Will and Testament dated 2nd day of March, 2022, of **Jayashree Jaywanth Kuni** adult, Widow, Hindu, Indian inhabitant of Mumbai Occupation: Retired Bank Employee, who was residing at the time of her death at D5, A Block, Janeshwari Apartment, Vitoba Temple Road, Mangalore, Dakshina Kannada, Karnataka 575001Deceased

B. Ashok Shenoy Aged: 64 years, occupation: Retired Bank Employee, Hindu, Married, Indian Inhabitant, Residing at D5, A Block, Janeshwari Apartment, Vitoba Temple Road, Mangalore, Dakshina Kannada, Karnataka 575001. **(Being the Sole Executor of the Will of the Deceased abovenamed) Petitioner**

CITATION

To,
All concerned

If you claim to have any interest in the estate of the above named deceased you are hereby cited to come and see the proceeding before the grant of Probate of the Last Will and Testament dated 2nd Day of March, 2022.

In case you intend to oppose the grant of Probate of the Last Will and Testament dated 2nd Day of March, 2022. You should file in the office of Prothonotary and Senior Master a caveat within 14 days from the service of this citation upon you.

"You are hereby informed that the free legal service from the state legal service Authorities, High Court Legal Service Committees, District Legal Service Authorities and Taluka Legal Service Committees as per eligibility criteria are available to you and in case, you are eligible and desire to avail the free legal service, you may contact any of the above Legal Service Authorities/ Committees."

WITNESS: SHRI DEVENDRA KUMAR UPADHYAYA
Chief Justice at Bombay aforesaid, This 26th day of December, 2024

Sd/-
For Prothonotary and Senior Master
Sd/-
Sealer
This 31st day of December, 2024

ONE POINT LEGAL SOLUTIONS (MAH-LF-320/2022)
Address: Advocate for Petitioner
Email Id : painares6@gmail.com
Mobile:-9850822472
Advocate Code No. I24489
O. S. Registration No: 17713/2019

PUBLIC NOTICE

Notice is hereby given to the general public that my client, Mrs. Raziya Ayub Shaikh, wife of Mr. Ayub Mubarak Shaikh, has applied to MHADA for the transfer of BMC Tenement/ Room in Chawl No. 76, Room No. 708, Motilal Nagar No. 1, BMC Colony, Goregaon (West), Mumbai - 400104 (hereinafter referred to as "the said Room") in her name. The said Room was gifted to her by her husband, Mr. Ayub Mubarak Shaikh, through a Gift Deed dated 25.09.2024, and she is desirous of completing the transfer in her name.

The chain of ownership of the said Room is as follows:

1. Mr. Ayub Mubarak Shaikh purchased the said Room from Mrs. Manda Uttam Salunke through an Agreement dated 31.07.2002.

2. Prior to this, Mrs. Manda Uttam Salunke purchased the said Room from Mr. Rajaram Sitaram Karekar via an Agreement for Sale dated 08.05.2001.

3. Mr. Rajaram Sitaram Karekar had earlier purchased the said Room from Mr. Abrar Haji Mushtaq Khan Bhat via an Agreement dated 31.07.1989, who was the original Principal Tenant/Alottee.

Any person having any claim, objection, loan, or interest in respect of the said Room is hereby requested to submit their claim in writing to the undersigned within 15 days of the publication of this notice. Failing this, my client shall proceed with the transfer of the said Room in her name, and no claim will be entertained thereafter.

Place: Mumbai
Date: 04.01.2025

Sd/-
Adv. Santosh L. Devlekar

PUBLIC NOTICE

This is to inform the public at large that **Mr.Syed Ahsan Askari Abedi**, owner of Shop No.4, adm 254 sqft. (carpet) Ground Floor, "A" wing, "Holy-view Co-operative Housing Society Limited" Situated at 64 & 52/76 J.B. Shah Marg, 1st Chinch Bunder Road, Khadak, Mumbai-400009, has lost and/or misplaced the following original documents of Shop No.4, (i) Agreement dated 15th December 2005, duly registered with Sub Registrar office Mumbai, Between Mr.Jehangir Mohamedali Bhagat and Mrs. Karima Jehangir Bhagat and Mrs.Nazma Firoz Lakdawala. (ii) Deed of Transfer Dated 19th June 2010, duly Registered with Sub-Registrar under Sr.No.BBE-1/4635 of 2010 Between Mrs.Nazma Firoz Lakdawala & Mr.Syed Ahsan Askari Abedi (iii) Original Share Certificate of Holy View Co-op.Housing Society Limited certificate Bearing No.006 In respect of five share bearing Distinctive No.26 to 30 (both inclusive) issued by society. Mr. Syed Ahsan Askari Abedi has made Lost Report No.158172 of 2024 on 31-12-2024 with Dongri Police Station. If any person/s found the aforesaid documents or any of them, are hereby requested to hand over to the above named person at the below given address.

Date: 4-1-2025, Place: Mumbai.
Mr.Syed Ahsan Askari Abedi
Room No. 23/24, 2nd Floor,
Ramzanali Building, Samuel-Street, Dongri, Mumbai-400009.

PUBLIC NOTICE

DUE ON 05/12/2024 or thereafter.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

Civil Application No.1577 of 2016 IN First Appeal stamp No. 23521 of 2015

Commissioner for Employees' Compensation and Judge, Third Labour Court, Thane. Application (WCA) no.206/C-53 of 2011

THE NEW INDIA ASSURANCE CO. LTD., Appellant

through Advocate : POONAM MITAL.

Respondents

MR. TANAJI MARUTI SAKHARE & ANR. Claim Rupees

TO

R.NO.1 R/AT: MR.TANAJI MARUTI SAKHARE, INDRANAGAR, PARSIK KHAREGAON, KALWA, THANE.

Applicant has made an application as mentioned in the copy of the Application that the applicant has preferred an appeal bearing the aforesaid number to this Hon'ble Court against the decree passed by the Commissioner for Employees' Compensation and Judge, Third Labour Court, Thane in Application (WCA) no.206/C-53 of 2011 and where it has been ordered to issue notice to the Respondent/s. Applicant prays that the execution of the decree of the Lower court may be stayed pending the disposal of the First Appeal stamp No.23521 of 2015.

The said application came up for hearing on 27/06/2016 and order has been passed and accordingly you are given notice that you either in person or through an Advocate of this court should appear in this court on 05/12/24 or thereafter and should show cause as to why the order for staying the execution of the decree of lower court should not be passed, as per the application of the applicant. If you fail to appear and to show cause as aforesaid, the order will be passed as per the application of the applicant or as may be deemed fit and proper by the Court.

Witness **SHRI D.H. WAGHELA & SHRI DEVENDRA KUMAR UPADHYAYA**, Chief Justice, at Bombay aforesaid this 27th day of June, 2016 & 26th day of April, 2024.

Section officer
By order of the Court
For Deputy Registrar

JANA SMALL FINANCE BANK
(A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Regional Branch Office: Modi Plaza, Office No.704/705, Mukund Nagar, Swargate, Opp. Laxminarayan Cinema Hall, Pune-411037.

E-AUCTION NOTICE

PUBLIC NOTICE FOR SALE THROUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISIO RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

The undersigned as authorised officer of **Jana Small Finance Bank Limited** has taken possession of the following property in exercise of powers conferred under section 13(4) of the SARFAESI ACT. The Borrower in particular and public at large are informed that **online auction (e-auction)** of the mortgage property in the below mentioned account for realisation of dues of the Bank will be held on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS"** on the date as prescribed as here under.

Sr. No.	Loan Account Number	Name of Original Borrower/ Co-Borrower/ Guarantor	Date of 13-2 Notice	Date of Possession	Present Outstanding balance as on 02.01.2025	Date & Time of Inspection of the property	Reserve Price in INR	Earnest Money Deposit (EMD) in INR	Date and Time of E-Auction	Last date TIME & Place for submission of Bid
1	30479630000478	1) Balasaheb Patil, 2) Bhamabai Balasaheb Patile	08.05.2023	09.09.2023	Rs.7,27,474.30 (Rupees Seven Lakh Twenty Seven Thousand Four Hundred Seventy Four and Thirty Paise Only)	22.01.2025 09:30 AM to 05:00 PM	Rs.90,000/- (Rupees Ninety Thousand Only)	Rs.9,000/- (Rupees Nine Thousand Only)	05.02.2025 @ 11.30 AM	04.02.2025, before 05.30 PM Jana Small Finance Bank Ltd., Modi Plaza, Office No.704/705, Mukund Nagar, Swargate, Opp. Laxminarayan Cinema Hall, Pune-411037.

Details of Secured Assets: All that piece and parcel of Land Totally Admeasuring about 450 Sq.ft. and situated at Milkat No.47 B, Mukkam Post, Tihre Pirtakli Solapur-413002 and Bounded by: At East: House of Bapu Patil, At West: Road to Gram Panchayat, At North: House of Somnath Thite, At South: House of Lakshman Thite.

The properties are being held on **"AS IS WHERE IS BASIS"** & **"AS IS WHAT IS BASIS"** and the E-Auction will be conducted **"On Line"**. The auction will be conducted through the Bank's approved service provider **M/s. 4 Closure** at the web portal <https://bankauctions.in> & www foreclosureindia.com. For more information and For details, help, procedure and online training on e-auction, prospective bidders may contact **M/s. 4 Closure; Contact Mr. Arijit Kumar Das Contact Number: 8142007725. Email id: info@bankauctions.in/ arijit@bankauctions.in**.

For further details on terms and conditions to take part in e-auction proceedings and for any query relating to property please contact **Jana Small Finance Bank authorized officers Mr. Manoj Thakur (Mob. No.9822396792), Mr. Dilshad (Mob. No.8433508759), Mr. Ranjan Naik (Mob. No.6362951653)**. To the best of knowledge and information of the Authorised Officer, there are no encumbrances on the properties. However the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on prior to submitting their bid. No conditional bid will be accepted. This is also a notice to the above named Borrowers/ Guarantor/s / Mortgagors about e-auction scheduled for the mortgaged properties. The Borrower/ Guarantor/ Mortgagor are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of auction, failing which the property will be sold and balance dues if any will be recovered with interest and cost.

Date: 04.01.2025, Place: Pune

Sd/- Authorized Officer, Jana Small Finance Bank Limited



बैंक ऑफ बड़ोदा
Bank of Baroda

Navi Mumbai Regional Office :405, 4th Floor, Platinum Techno Park, Opp.Karnataka Bhavan, Behind Raghuleela Mall, Vashi-400702. • Email: recovery.navimumbai@bankofbaroda.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES AND MOVABLE PROPERTIES

PENDIX IV-A [Provision to Rule 8(6) and 6(2)]

E-Auction sale notice for sale of Immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) and 6(2) of the security interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Mortgaged/ Charged to the Secured Creditors, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditors, will be sold on **As is where is, .As is what is and Whatever there is basis** for recovery of below mentioned account/s. The details of Borrower/s / Guarantor/s / Secured Asset/s / Dues / Reserve Price/ e-Auction date and time, EMD and Bid Increase Amount are mentioned below-

Sr. Lot No.	Name & Address of Borrower/s / Guarantor/s	Description of the immovable property with known encumbrances, if any	Total Dues	Date & Time of E-auction	(1) Reserve Price & (2) EMD Amount of the Property (3) Bid Increase Amount	Status of possession (Constructive / Physical)	Property Inspection date and Time
1	Borrower : Mr. Satish Prahladrao Sawale Guarantor : Mrs. Sonali Satish Sawale Address-NL 5 27 02 Sector 3, Plot No 13 Kalpataru Association, Nerul-400706	Equitable mortgage of property situated at office no.10,1st floor,Bldg no.1, Ambica shopping centre, Sector-8, samadhan Corner, Near Rajiv Gandhi Flyover, phase -2, Nerul(W), Navi Mumbai-400706 Built Up Area-581.36 Sqft Encumbrance known to bank- Nil	Rs.12,45,531.95 As on 31.12.2024 plus, other chargers thereon	22.01.2025 02.00PM TO 6.00 PM	1.Rs.98,91,000/- 2.Rs.9,99,100/- 3.Rs.10,000.00	Constructive	17.01.2025 11.00 AM TO 2.00 PM
2	Borrower : Faizan Ibrahim Multani Co-Borrower : Mrs. Mehjabeen Faizan Multani Address-Flat No1701, C Wing, Dosti Elmore Bldg, Dosti Planet North Shil Thane-400612	Equitable mortgage of property situated at Flat No.102, 1st Floor, Building No. E3, Arihant Anshula Building, Survey No671/1&68, Village Ghot, Talaja, Tahsil-Panvel, Dist- Raigad-410208. Carpet Area- 404 Sqft Encumbrance known to bank- Nil	Rs.40,05,358.68 As on 31.12.2024 plus, other chargers thereon	22.01.2025 02.00PM TO 6.00 PM	1.Rs.31,64,000/- 2.Rs.3,16,400/- 3.Rs.10,000.00	Physical	17.01.2025 11.00 AM TO 2.00 PM
3	Borrower : Pundalik Harishchandra Nagarkar Co-Borrower : Mrs. Jayashri Pundalik Nagarkar Address- Nr.Hanuman Mandir,At- Wavarle, Post-Wavarle, Karjat Tal-Karjat, Dist- Raigad-410201	Equitable mortgage of property situated at Flat No.3, 1st Floor, Shri Sai Darshan Apartment Co-op Hsg Soc Ltd, Karjat-Murbad Rd, Suyog Nagar Marg, Survey No.63/O, Plot No.1 to 3 of Village-Dahivali Turf Need, Tehsil-Karjat, Dist-Raigad-401201 Super Built Up Area- 600 Sqft. ncumbrance known to bank- Nil	Rs.13,07,893.98 As on 31.12.2024 plus, other chargers thereon	22.01.2025 02.00PM TO 6.00 PM	1.Rs.16,20,000/- 2.Rs.1,62,000/- 3.Rs.10,000.00	Physical	17.01.2025 11.00 AM TO 2.00 PM
4	Borrower : Charanjit Puranchand Bhatnagar Co-borrower : Mrs.Jayashree Charanjit Bhatnagar Address-Flat No.103, 1st Floor, D wing, Allwyn Complex, Near Roha Public School, Roha, Tehsil-Roha, Dist- Raigad-402109	Equitable mortgage of property situated at Flat No.103, 1st Floor, D wing, Allwyn Complex, S. No.31, Hissa No.1, Roha, Tehsil-Roha, Dist-Raigad- 402109 Carpet Area-445 Sqft Encumbrance known to bank- Nil	Rs.21,22,422.54 As on 31.12.2024 plus, other chargers thereon	06.02.2025 02.00PM TO 6.00 PM	1.Rs.18,90,000/- 2.Rs.1,89,000/- 3.Rs.10,000.00	Constructive	17.01.2025 11.00 AM TO 2.00 PM
5	Borrower : Mangesh Ashok Mahadik Co-Borrower : Mrs. Varsha Mangesh Mahadik Address- Room No 3, Om Chaitanya Chawl, Old Belapur Road Thane Ganpati Pada, Thane-400605	Equitable mortgage of property situated at Flat No.402, 4th Floor, Shree Krishna Homes Co-op. Hsg. Soc Ltd, Plot No.17, Sector-20B, Airoli Node, Navi Mumbai, Dist-Raigad-400708 Built Up Area-550 Sqft Encumbrance known to bank- Nil	Rs.21,22,422.54 As on 31.12.2024 plus, other chargers thereon	06.02.2025 02.00PM TO 6.00 PM	1.Rs.49,50,000/- 2.Rs.4,95,000/- 3.Rs.10,000.00	Constructive	17.01.2025 11.00 AM TO 2.00 PM
6	Borrower : Mohd Yunus Md Yakub Khan Co-Borrower : Mrs. Najibunnis Mohd Yunus Khan Address- Flat No.201&202, 2nd Floor,Heritage Plaza, Near Saibaba Mandir,Neral Bopele Rd,Neral(W), Raigad-410101	Equitable mortgage of property situated at Flat No201 & 202, 2nd Floor, Heritage Plaza, S.No.26/1/A, 28/C, Plot No 18&19, Near Saibaba Temple, Neral Bopele Rd, Off Kalamb Neral Rd, Village-Bopele, Neral (W), Tahsil-Karjat, Dist-Raigad-410101 Flat No201- Built Up Area-454 Sqft- Super Built Up Area-510 Sqft. Flat No202- Built Up Area-311 Sqft- Super Built Up Area-350 Sqft Encumbrance known to bank- Nil	Rs.13,16,174.03 As on 31.12.2024 plus, other chargers thereon	06.0			

Solid century knocks from middle-order bats **Siddharth Adatrar** 150 runs and Gautam Waghela 112 runs powered hosts P.J. Hindu Gymkhana to a massive 113-run win against Cricket Club of India in a third round match of the 108th Spinnypurshottam Shield Cricket Tournament 2024, played at the Hindu Gymkhana ground on Saturday. Sent in to bat, Hindu Gymkhana amassed a massive total of 389 for 8 wickets | 45 overs. CCI made 276 all out.

TENNIS PREMIER LEAGUE | Leads Patriots into semifinals; Hyderabad also in

Sasikumar Shines for Punjab



Punjab Patriots' Mukund Sasikumar plays a backhand short against Benjamin Lock of Hyderabad Strikers at Cricket Club of India tennis courts on Saturday.

Irfan Haji
MUMBAI

Punjab Patriots' Mukund Sasikumar came up with scintillating performance to outclass Hyderabad Strikers' Benjamin Lock in the men's singles clash of the Tennis Premier League Season 6 at Cricket Club of India on Saturday. He later returned in the men's doubles to help Punjab Patriots prevail with a score of 51-49 against Hyderabad Strikers. However, both the teams qualified for the semifinals. Yash Mumbai Eagles and Rajasthan Rangers also finished in the top four. The two semifinals will be played on Sunday followed by the final.

Sasikumar holding current ATP singles ranking of 367 (career high 229) locked his opponent with quality tennis to romp to 18-7 win and give Punjab team a 11-point advantage and bring them back in the contest after in-form Strikers' player Harriet Dart had defeated Elina Avanesyan of Patriots 16-9 in the women's singles contest earlier.

Sasikumar's effort not only nullified the deficit of seven points but gave his side crucial four points lead going into doubles contests. It was a big effort against Zimbabwean Benjamin who is currently ranked at 157 in ATP rankings. Big serving Benjamin won two serve points initially including an ace and romped

to 3-2 lead but Sasikaran came up with answers soon with solid returns to push Benjamin out of comfort zone. An ace, a ferocious return and some solid long rallies led Sasikaran to comfortable 9-4 lead at the mid-way.

However, Benjamin continued to err in long rallies and had no replies to Sasikaran's serves. Even the vociferous Hyderabad supporters couldn't lift the Zimbabwean. A powerful forehand winner stamped the Indian's authority with

egory, Hyderabad Strikers' Dart and Vishnu Vardhan defeated Elina and Saketh Myneni of Punjab Patriots with a score of 14-11. With only one point separating the two teams, it was all to play for in the Men's Doubles category. Sasikumar and Saketh Myneni of Punjab Patriots managed to clinch a 13-12 win over Vishnu Vardhan and Benjamin Lock of Hyderabad Strikers.

Tennis legend and TPL franchise owner Leander Paes was in the house obliging fans one by one with autographs.

Yash Mumbai Eagles, Hyderabad Strikers, Rajasthan Rangers, Punjab Patriots qualified for playoffs

14-6 lead. Nothing was going in favour of Benjamin as he lost both challenges. An ace followed by a cheeky winner towards the edge of the line gave Punjab firm grip on the game. Benjamin showed his quality with a scorching forehand winner but Sasikaran came up with a couple of more aces to seal the deal.

Earlier, Dart had given Hyderabad a dream start in the women's singles. She remained upfront in the whole game and never gave Elina chance of any comeback. Her serves, placements and volley play were too much for Elina on the day and mix of forehand and backhand forced errors from the Punjabi player.

before the game.

Meanwhile, Gabriela Knutson of Bengaluru SG Pipers defeated Cristina Dinu 14-11 in the Women's Singles category. Arthur Fery of Rajasthan Rangers won a nail-biter against Bernabe Zapata Miralles, securing a 13-12 victory in the Men's Singles.

In the Mixed Doubles category, Anirudh Chandrasekar and Gabriela Knutson of Bengaluru SG Pipers defeated Rohan Bopanna and Cristina Dinu of Rajasthan Rangers with a score of 13-12. In the Men's Doubles category, the duo of Rohan Bopanna and Arthur Fery beat Bernabe Zapata Miralles and Anirudh Chandrasekar 14-11.

Geographique to take on Zuccaro

Joe Williams
MUMBAI

The experienced Geographique is set to take on the challenge of Zuccaro in their first-ever faceoff, in the feature event of the fourth day of the Mumbai racing season, scheduled to take place at the Mahalaxmi Racecourse here on Sunday.

Geographique, the winner of the prestigious Teena Katrak Memorial R.W.I.T.C. Ltd Trophy (Gr.2), is poised to compete in the fourth-grade race of the day. Known for its consistency and formidable track record, Geographique will aim to maintain its winning momentum.

On the other hand, Zuccaro, trained by the renowned Pesi Shroff, will enter this contest for his seventh career outing. Despite showcasing promise in earlier races, Zuccaro is still chasing his first graded race victory. Under Shroff's expert guidance, Zuccaro could pose a serious challenge to the seasoned Geographique.

With both competitors

bringing unique strengths to the table, this highly anticipated race promises to be the highlight of the day, captivating racing enthusiasts at the Mahalaxmi Racecourse. Don't miss the excitement on the fourth day of the meeting.

First Race 2.30pm Selections

1. The Sir Rahimtoola
 Chinoy Trophy (1800m): 1. Dream Alliance (5), 2. El Greco (3), 3. Christofle (4)
2. The JSK1 Gaming
 Trophy (2000m): 1. Gordon (5), 2. Dolce Vita (10), 3. Endurance (3)
3. The Jehangir P Dubash
 Trophy (1400m): 1. Pride Prince (1), 2. Flashing Famous (8), 3. Celestial (7)
4. The A C Ardeshir
 Trophy (Gr.3): 1. Geographicque (3), 2. Zuccaro (5), 3. Mojito (2)
5. The Ibrahim A
 Rahimtoola Trophy (1000m): Demetrius (9), 2. Mojo (10), 3. Spirit Bay (8)
6. The Bejan Bhuracha
 Plate (1200m): 1. Between Friends (12), 2. Otello (6), 3. Talking Point (1)

D'Souza on a high with double win in SFL League

Mumbai: D'Souza Football Academy recorded two victories in the Mixed Under-9 category at the SFL Football League held at Celebrations Sports Club on Saturday. Golden Eagles were first to fall to D'Souza's dominance when they lost 0-2. D'Souza were at it again later in the day after they thrashed Soccerstar Rudra 5-1 in an one-sided encounter.

sfa c'ships

**Female athletes,
their mothers and
others celebrated
'She is Gold'.**

At the Somaiya Skating ring u-9 boys and girls raced their heart out on inline stakes. Shivanya Vedwala of Akshara High School, Kandivali took the gold medal in girls u-9 1000m Inline race. Sharanya Rege of

AVM School Bandra West and Dheeya Dave of Rustomjee Cambridge International took home the silver and bronze respectively.

Rustomjee Cambridge International's Reyansh Mistry finished first in boys U-9 200m Inline race while Shaurya Mhatre of Swami Vivekanand International and Zeig Dsouza of I Global School, Vasai finished second and third respectively.



 बैंक ऑफ इंडिया Bank of India <i>Relationship beyond banking</i>	 BOI
POSSESSION NOTICE	
(Rule 6 (1))	
Whereas, (For Immovable property)	
The undersigned being the Authorized Officer of Bank of India under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 (No. 3 of 2002) issued karnala notice dated: 02.05.2023 calling upon the borrower/guarantors – Mr. Sachin Kamla Prasad Gupta & Mrs. Seema Sachin Gupta to repay the amount mentioned in the notices aggregating Rs. 33.20,075.16/- (Rs. Thirty Three Lakh Twenty Thousand Seventy Five and paise Sixteen Only) plus further uncharged interest thereon within 60 days from the date of the said notice.	
The borrower/guarantors having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken Physical Possession of the property described herein below under Section 13(4) of the said Act read with rule 8 of the said rules on the 05th day of December of the year 2024 pursuant to order passed by Chief Judicial Magistrate, Thane u/s 14 of SARFAESI Act 2002 in Criminal M.A. No. 1439/2024 Dated: 07.08.2024.	
The borrower/secured debtor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the Bank of India for an amount of Rs. 33.20,075.16/- plus further uncharged interest thereon.	
The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.	
DESCRIPTION OF THE IMMOVABLE PROPERTY	
All that part & parcel of the property being: Flat No. 001, Ground Floor, A-Wing in Building known as Shree Krishna Complex, Opp. Sector VI, Evershine City, Vasai (East), Dist- Palghar, Pin – 401208, within the registration district Palghar Sub Registrar Vasai admeasuring 47.83 sqm sqm, Built up area, owned by Mr. Sachin Kamla Prasad Gupta & Mrs. Seema Sachin Gupta. Bounded by: On the North: Shri Sai Apartment, On the South: Play Garden, On the East: "B" Wing, On the West: Aryan Villa.	
Date : 05.12.2024, Place : Vasai (East)	Sd/: Authorized Officer, Bank of India



AU SMALL FINANCE BANK LIMITED

INFORMATION NOTICE

The below mentioned Borrowers & Co-Borrowers are informed to remove their movable assets from the mortgaged property (mentioned in the below table) which is going to be sold by **AU Small Finance Bank Ltd. (A Scheduled Commercial Bank)** through auction proceeding under **SARFAESI Act. 2002**, otherwise the movable assets would be transferred to any rented location at their own cost and they will also be liable for any damage caused during the shifting, if it is not removed within 15 Days. For other queries contact: **Mr. Sunil Banne - 8422864154** or at nearest branch.

Loan A/c No./Name of Borrower/Co-Borrower/ Mortgagor/Guarantor	Detail of Mortgaged Property
(Loan A/c No.) L9001060122029046, Shreenth Dairy (Borrower), Rajendra Singh Chundawat S/O Singh (Co- Borrower), Smt. Shushila Kanwar W/O Singh (Co-Borrower)	Property Situated At- Aaraji No- 1148, Patta No- 02, Village- Parawal, Nichla Nohara, Gram Panchayat- Bagol, Teh- Nardhwarda, Dist- Rajasmand, Rajasthan. Admeasuring 2400 Sq.Ft

Date: 07/12/2024

Place: Mumbai

AUTHORISED OFFICER

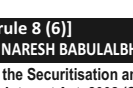
AU Small Finance Bank Limited

CFM ASSET RECONSTRUCTION PRIVATE LIMITED

Registered Office: Block No. A/1003, West Gate, Near YMCA Club, S. No. 835/1+3, S. G. Highway, Makarba, Ahmedabad, Gujarat - 380021 Corporate Office: 1st floor, Wakefield House, Sarotti Road, Ballard Estate, Mumbai - 400038

EMAIL: sapna.desai@cfmcar.in and chiranjyoti.mcfmcar.in CIN: U67100GJ2015PTC083994

CONTACT: 022-40055280/8879890250/8655623692



thoughtful regeneration

APPENDIX- IV-A [See provision to rule 8 (6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES- MR. NARESH BABULABHANUSHALL

E-Auction Sale Notice for sale of immovable assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAES)

(Act) read with provision to rule 8(6) of the Security Interest Enforcement Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrowers and Guarantors/Mortgagors that the below described immovable properties (Secured Properties) mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of P P Sarkis Sahakari Bank (PPSBS) and subsequently assigned to CFM Asset Reconstruction Pvt Ltd (Acting in its capacity as a Trustee of CFMARC Trust -1 GPPSB) (the Secured Creditor) will be sold on "As is where is basis", "As is what is basis", "Whatever is there is basis" and "No recourse Basis" on 09.01.2025 for recovery of Rs.1,75,59,197/- (Rupees One Crore Seventy Five Lakh Fifty Nine Thousand One Hundred Ninety Seven only) as on 30.11.2024 and further interest and other costs thereon due to the Secured Creditor from Mr. Nareish Babulabhanushall (Borrower/Mortgagor), 2 M/s. Nisha Naresh Bhanushall (Co-borrower/Mortgagor), 3 Mr. Gitesh Babulabhanushall (Guarantor) & 4 Mr. Kailash Shankaral Bhanushall (Guarantor).

DESCRIPTION OF SECURED PROPERTY:	Lot 1:- Shop No. 1, Ground Floor, area measuring about 356.39 Sq.ft Built-up area (33.1 sq. mtrs), in the building known as "KANA G RESIDENCY", situated at Plot No. A/54, Sector 16, Ulwe, Taluka Panvel, Dist. Raigad, Navi Mumbai. Lot 2:- Shop No. 3, Ground Floor, area measuring about 398.37 Sq.ft Built-up area (37.01 sqmtrs), in the building known as "KANA G RESIDENCY", situated at Plot No. A/54, Sector 16, Ulwe, Taluka Panvel, Dist. Raigad, Navi Mumbai.
SECURED DEBT:	Rs.1,75,59,197/- (Rupees One Crore Seventy Five Lakh Fifty Nine Thousand One Hundred Ninety Seven only) as on 30.11.2024 and further interest and other costs thereon.
Reserve Price	Lot 1:- Rs.26,00,000/- (Rupees Twenty Six Lakh Only) Lot 2:- Rs.30,00,000/- (Rupees Thirty Lakh Only)
EMD	Lot 1:- Rs.2,60,000/- (Rupees Two Lakh Sixty Thousand only) Lot 2:- Rs.3,00,000/- (Rupees Three Lakh only)
DATE & TIME OF INSPECTION	Lot 1:- 23.12.2024, 04 pm to 05 pm. Lot 2:- 23.12.2024, 04 pm to 05 pm.
LAST DATE AND TIME FOR BID SUBMISSION:	08.01.2025 on or before 5.00 p.m.
FOR E-AUCTION- DATE OF TIME: PLACE:	E-Auction/Bidding through website (https://sarfaes.auctiontignet.net) on 09.01.2025 from 01:00 pm to 02:00 pm at Mumbai
CONTACT:	EMAIL: sapna.desai@cfmcar.in and chiranjyoti.mcfmcar.in CONTACT NO: 022-40055280/8879890250/ 8655623692

Encumbrances if any: Not known to the secured creditor .

For detailed terms & conditions of the sale, please refer to the link provided in Secured Creditors website i.e. <https://www.cfmcar.in> for detailed terms & conditions of e-auction-sale of respective properties and other details before submitting their bids for taking part in the e-auction. Bidders may also visit the website <https://sarfaes.auctiontignet.net> or contact service provider M/s E-Procurement Technologies Limited, 9979591888, support@auctiontignet.net, 9765562821, 079-61200594/588/568/557/538,email: support@auctiontignet.net, rampasad@auctiontignet.net, Mr. Ram Sharma - Contact No. 911 9978591888.

All of the Secured Properties shall at the discretion of the Authorized Officer/Secured Creditor be sold through any of the modes as prescribed under Rule 8(5) of Security Interest (Enforcement) Rule, 2002.

Sd/- Ms. Sapana Desai
Authorised Officer

CFM Asset Reconstruction Pvt. Ltd.
(Acting as trustee of CFMARC Trust - 1 GPPSB)

केनरा बैंक Canara Bank

भारत सरकार का उपक्रम A Govt. of India Undertaking

ARM BRANCH-I MUMBAI

37, Khsamalaya, Opp Patkar Hall, New Marine Lines, Thackersay Marg, Mumbai-400 020
• Email : cb2360@canarabank.com • Tel. (022) 22065 425 / 30 • WEB : www.canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
NOTICE is hereby given to the **Public in General** and in particular to the Borrower(s) and Guarantor(s) that the below Described Immovable properties mortgaged / charged to the Secured Creditor, the **Possession / Symbolic Possession** of which has been taken by the **Authorized Officer of Canara Bank**, will be sold on **"As is where is", "As is what is"** basis on **below Mentioned in Table** for recovery of dues as described here below. The Earnest Money Deposit shall be deposited on or before **below Mentioned in Table**, by way of RTGS / NEFT / Funds Transfer to credit of account of **Canara bank ARM 1 Branch Mumbai A/c. No.209272434**, IFSC Code **CNRB0002360** on or deposited in E-Wallet of **M/s PSB Alliance Private Limited (<https://baanknet.in>)** portal directly or by generating the Challan therein to deposit the EMD. Details of EMD and other documents to be submitted to service provider on or before **below Mentioned in Table**. Date of inspection of properties is **below Mentioned in Table** with prior appointment with **Authorized Officer**.

E-auction Date is 27.12.2024 & Last date of submission of Bid / EMD / Request letter for participation is 26.12.2024 before 5.00 p. m.

Sr.No.	Name of the Borrowers	Outstanding Amount	Description of the Properties	Reserve Price	Earnest Money Deposit
1	• M/s. MK2 Technologies Limited (Borrower) • Mr. Nishith Dinesh Shah (Guarantor) • M/s. Kairav Management Consultancy P. Ltd., India, • M/s. Signature City Reality Pvt. Ltd. (Mortgagor & Guarantor) • Mr. Rahul Rajkumar Pathak (Guarantor)	₹ 18,12,08,055/- (Rs. Eighteen Crores Twelve Lakhs Eight Thousand Fifty Five Only @ exchange rate of 1US\$ = 75.62 INR) & Further interest & other charges from 13.07.2020 Onwards.	Land bearing Gut No. 2, Hissa No. 9, Admeasuring 18000 Sq. Mtrs., Village : Mauje Dharni, Taluka Khalapur, District Raigad-410202 Owned M/s. Signature City Reality Pvt. Ltd. Bounded by : • On the East by : Gut No. 2/6; • On the West by : Gut No. 2/10 & 2/12. • On the North by : Gut No. 3 & 4 • On the South by : Gut 1 & Gaothan ➤ (Property is not Demarcated)	₹ 3,20,00,000/-	₹ 32,00,000/-
2			Gala No. A/3, Ground Floor, Standard House, Village : Piparia Amlil, S. No. 66/01, Dhanudyog Sankari Sangh Ltd., Silvasa-396 230, Dadra and Nagar Haveli. Admeasuring 1750 Sq. Ft. in the name of M/s. Kavita Tex O Chem (Propriitor Smt. Parijat V. Gajarmal)	₹ 88,70,000/-	₹ 8,87,000/-
3	• M/s. Kavita Auxiliaries Pvt. Ltd. (Borrower) • Mr. Vishvas R. Gajarmal (Director / Guarantor / Mortgagor), • Mrs. Parijat Vishwas Gajarmal (Director / Guarantor / Mortgagor),	₹ 10,04,66,549.08 (Rs. Ten Crores Four Lacs Sixty Six Thousand Five Hundred Forty Nine & Paisa Eight Only) as on 30.11.2024 plus further Interest and cost from 01.12.2024.	Gala No. 102, 1 st floor, B wing, Electronic Industrial Estate, Village : Piparia Amlil, Silvasa, Area : 834 Sq. Ft. in the name of M/s. Kavita Tex O Chem (Propriitor Smt. Parijat V. Gajarmal)	₹ 33,70,000/-	₹ 3,37,000/-
4			Gala 111 B 1 st Floor, S. No. 126P, Electronic Indl. Estate, Amlil Silvasa, adm. : 834 Sq. Ft. in the name of Vishvas R. Gajarmal.	₹ 33,70,000/-	₹ 3,37,000/-
5			Flat No. 202, 2 nd Floor, Parishram Aptment Building, Plot No. 2, Samarvarni Silvasa, Khanvel Road, Dadar Nagar Haveli, Area : 1485 Sq. Ft. In the name of Vishvas R. Gajarmal	₹ 60,00,000/-	₹ 6,00,000/-
6			Flat No. 201, 2 nd Floor, Plot No. 2, S. No. 6/1p, Samarvarni Silvasa, Admeasuring : 2000 Sq. Ft. in the name of Vishvas R. Gajarmal.	₹ 81,00,000/-	₹ 8,10,000/-
7			EMT of Flat No. 303, 3 rd Floor, E Bldg., Padmavati Vihar, S. No. 19/2/2, Dadra & Nagar Haveli, Admeasuring : 1150 Sq. Ft. Silvasa in the name of Vishvas R. Gajarmal.	₹ 42,50,000/-	₹ 4,25,000/-

For detailed terms and conditions of the sale, please refer the link **"E-Auction"** provided in **Canara Bank's** website (www.canarabank.com) or may contact **Dr. Seema Somkuwar, Authorised Officer, Canara Bank, ARM I Branch, Mumbai** (Ph. No.: (022) 2206 5425 / 30 / Mob. No. 8655963489), or **Mrs. Rinkita Sodani, Officer (Mob. No. 9413641701), E-mail id : cb2360@canarabank.com** during Office Hours on any working day or the service provide **M/s. PSB Alliance (Ebkray)**, Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai-400 037, Contact Person **Mr. Dharmesh Asher, Mob. 9892219848, (avp.projectmanager2@psballiance.com), Help desk No. 8291220220, (support.ebkray@psballiance.com), Website : <https://ebkray.in>**

Date : 06.12.2024 / 05.12.2024

Place : Mumbai

Sd/-
Authorised Officer
Canara Bank, ARM-I BRANCH

SCHEDULE II FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF PALAVI DEALERS PVT.LTD. (IN LIQUIDATION)		
S/N	PARTICULARS	DETAILS
1.	Name of corporate debtor	PALAVI DEALERS PVT. LTD.
2.	Date of incorporation of corporate debtor	03.02.2007
1.	Substituted by No. IBBI/2018-19/GN/REG037, dated 22-10-2018 (w.e.f. 22-10-2018).	
3.	Authority under which corporate debtors incorporated/ registered	RoC-Mumbai
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51109MH2007PTC251232
5.	Address of the registered office and principal office (if any) of corporate debtor	GREAT SOCIAL BUILDING, 2ND FLOOR, 60 SIR P M ROAD, MUMBAI, MAHARASHTRA-400001
6.	Date of closure of Insolvency Resolution Process	16.07.2024
7.	Liquidation commencement date of corporate debtor (Order received on 07.12.2024)	27.11.2024
8.	Name and registration number of the insolvency professional acting as liquidator	UMESH BALARAM SONKAR , IBBI/UA-001/IPP-02619-2021-2022/14043
9.	Address and e-mail of the liquidator, as registered with the Board	10, CM SHANTI CHS, PLOT NO.8/10/12, RD NO.4 , SECTOR-11 NEW PANVEL ,410206 E-Mail : rosnikar1603@gmail.com Mob. No. 787447169
10.	Address and e-mail to be used for correspondence with the liquidator	Office No.25, 3rd floor, 146-B khikhal house princess street, kabadwadi, Mumbai-400002 palavi.liquidation@gmail.com rosnikar1603@gmail.com
11.	Last date for submission of claims	30 DAYS FROM DATE OF PUBLICATION 07.08.2023

Notice is hereby given that the National Company Law Tribunal , MUMBAI Bench, has ordered the commencement of liquidation of the **PALAVI DEALERS PVT. LTD. ON 27.11.2024** The stakeholder of **PALAVI DEALERS PVT. LTD.** are hereby called upon to submit their claims with proof on or before 07.10.2025/30 DAYS FROM THE DATE OF PUBLICATION OF FORM B, to the liquidator at the address mentioned against Item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties..

-Sd/-

For PALAVI DEALERS PVT. LTD. (IN LIQUIDATION)
UMESH BALARAM SONKAR, liquidator
IBBI/UA-001/IPP-02619-2021-2022/14043

Date : 08.12.2024
Place : Mumbai

AFA valid up to 30.06.2025

गिरणी कामगारांसाठी एक लाख घरे बांधणार भायखळा सुधारले, गोवंडी बिघडले !

मुंबई : मुंबईच्या जडणघडणीत महत्त्वाची भूमिका बजावणाऱ्या गिरणी कामगारांसाठी तब्बल एक लाख घरे बांधण्यात येणार असून निविदा प्रक्रिया पूर्ण झाली आहे. राज्यातील ज्येष्ठ नागरिकांसाठी गृहनिर्माण धोरण राबवणार असून ज्येष्ठंांसाठी गृहनिर्माण धोरण राबवणारे महाराष्ट्र पहिले राज्य ठरणार, असा विश्वास उपमुख्यमंत्री एकनाथ शिंदे यांनी व्यक्त केला. तसेच राज्यात पर्यावरणपूरक घरांच्या धोरणाला चालना देणार, रखडलेल्या प्रकल्पांना गती देणार, असेही शिंदे यांनी स्पष्ट केले.

सद्बाह्मी अतिथीगृह येथे उपमुख्यमंत्री शिंदे यांच्या अध्यक्षतेखाली गृहनिर्माण विभागाची आढावा बैठक घेण्यात आली. सुमारे तीन तास चाललेल्या या बैठकीत उपमुख्यमंत्र्यांनी विविध योजनांचा आणि प्रकल्पांचा शुक्रवारी आढावा घेतला. ज्येष्ठ नागरिकांसाठी गृहनिर्माण धोरण राबविणारे महाराष्ट्र पहिले राज्य ठरणार आहे. या धोरणानुसार विद्यार्थ्यांसाठी



वसतिगृहे, नोकरी करणाऱ्या महिलांसाठी वसतिगृहे, कामगारांसाठी घरे, भाडेतत्वावर घरकुले, पुनर्विकास, इको फ्रेडली घरकुले, नाविन्यपूर्ण तंत्रज्ञानाच्या माध्यमातून घरकुलांची निर्मिती करण्यात येणार आहे. राज्यात विविध गृहनिर्माण संस्थांच्या माध्यमातून घरकुलांचे अनेक प्रकल्प राबवण्यात येत आहेत. मुंबईतील या प्रलंबित गृहनिर्माण प्रकल्पांना गती द्यावी. गिरणी

कामगारांसाठी एक लाख घर बांधण्यात येणार असून त्याची निविदा प्रक्रिया पूर्ण झाली आहे. जे गिरणी कामगार त्यांच्या मूळ गावी स्थलांतरित झाले आहेत त्यांना त्यांच्या गावी घर देता येईल का याबाबत तपासणी करावी. तसेच गिरणी कामगार युनियन सोबत बैठकीचे आयोजन करावे, असे निर्देश शिंदे यांनी यावेळी दिले.

उपमुख्यमंत्री एकनाथ शिंदे यांची ग्वाही

मुंबईतील झोपडपट्टी पुनर्वसन व इतर रखडलेले पुनर्वसन प्रकल्प सुरू करण्यात येणार आहेत. त्यासाठी झोपडपट्टी पुनर्वसन योजनेला चालना देण्यात आली असून हे प्रकल्प पूर्ण करून झोपडपट्टीमुक्त मुंबई करण्याचे उद्दिष्ट आहे. एमएमआरडीए आणि झोपडपट्टी पुनर्वसन प्राधिकरण यांच्यामार्फत माता रमाबाई आंबेडकर नगर

आणि कामराज नगर या झोपडपट्ट्यांचा पुनर्विकास केला जात आहे. गृहनिर्माण विषयक माहितीसाठी केंद्रीकृत, पारदर्शक आणि वेब आधारित राज्य गृहनिर्माण बाबत माहिती पोर्टल तयार करण्यात यावे, धोकादायक इमारतीतील रहिवाशांसाठी ट्रान्झिट कॅम्प तयार करण्यात यावे त्याबाबत सविस्तर धोरण करण्याचे निर्देश शिंदे यांनी यावेळी दिले.

मुंबई : शहरातील भायखळा आणि बोरिवलीतील हवा गुणवत्ता निर्देशांक सुधारला असला तरी परिसरातील बांधकामांवरील बंदी तूर्त कायम राहणार आहे. मुंबई महापालिकेच्या समीर अपनुसार, मात्र कुलाब्यातील नेव्हीनगर आणि गोवंडीतील शिवाजीनगर येथील हवेचा दर्जा खराब असल्याचे निदर्शनास आले आहे. परिणामी येथील निरीक्षणांतर्त दोन्ही परिसरात बांधकाम बंद करण्याचे पाऊल पालिकेतर्फे उचलले जाण्याची शक्यता आहे.

मुंबईतील हवेची गुणवत्ता गेल्या दोन महिन्यांपासून खालावली आहे. मात्र पालिकेने आखून दिलेल्या उपाययोजनांची कठोरपणे अंमलाबाजवणी होत असल्याने हवेचा दर्जा काही अंशी सुधारत असल्याचे पालिका आयुक्त भूषण गगराणी यांनी सांगितले. भायखळा व बोरिवलीतील हवा गुणवत्ता निर्देशांक २०० वर गेला होता. मात्र दोन दिवसांपासून हवेचा दर्जा समाधानकारक (१२५ ते १४० दरम्यान) आहे. असे असले तरी प्रदूषणाचे सुधारणा होईपर्यंत येथील बांधकामे बंदच राहणार आहेत, असे स्पष्ट करण्यात आले.

कोस्टल रोड, मेट्रो प्रकल्पाला नोटीस
महाराष्ट्र प्रदूषण नियंत्रण मंडळाने सागरी रस्ते प्रकल्प आणि मुंबई महानगर प्रदेश विकास प्राधिकरण यांना वांद्रे-कुर्ला संकुलातील मेट्रो प्रकल्पासाठी प्रदूषण नियंत्रण उपाययोजनांचे पालन न केल्याबद्दल नोटीस दिल्या आहेत. तसेच आयआयटीएम आणि महाराष्ट्र प्रदूषण नियंत्रण मंडळानेच्या मापन केंद्रांमध्ये विसर्गती आढळल्यामुळे नेव्ही नगर आणि परिसरात मोबाईल मोनिटरिंग हॅन तैनात करण्यात आली आहे. कुलाब्यातील हवेच्या गुणवत्तेचे मापन केंद्र पुन्हा कॅलिब्रेट करण्यासाठी आयआयटीएमला नोटीस देण्यात आली आहे.

गोवंडी येथील शिवाजीनगर व कुलाब्यातील नेव्ही नगर येथील हवेचा निर्देशांक चिंताजनक (२०० हून अधिक) आहे. पुढील काही दिवस परिसरावर पालिकेचे लक्ष राहिल. हवेचा दर्जा सुधारला नाही तर येथेही बांधकामे बंद करण्याचा निर्णय घेतला जाईल, अशी माहिती आयुक्त गगराणी यांनी दिली. प्रदूषणाबाबतची शुक्रवारच्या आढावा बैठकीनंतर गगराणी यांनी पत्रकार परिषदेत माहिती दिली. यावेळी महाराष्ट्र प्रदूषण नियंत्रण मंडळाचे अध्यक्ष सिद्धेश कदम तसेच अन्य अधिकारीही उपस्थित होते.

कल्याण-डोंबिवलीमधील बेकायदा इमारतींना तूर्त अभय

मुंबई : कल्याण डोंबिवली महापालिका हद्दीतील तलवार तोंडकामाची टांगती तलवार असलेल्या त्या इमारतींना उच्च न्यायालयाने दिलासा देत तूर्तास आशेचा किरण दाखविला आहे. मुख्य न्यायमूर्ती देवेंद्रक्रमा उपस्थाय यांच्यामार्फत अमित बोरकर आणि खांडपीठाणे इमारती नियमानुसार नियमित

करण्यासाठी मुदत देत इमारतींवर तूर्तास कारवाई करू नका असा अंतर्निम अदेश देत याचिकेची सुनावणी ३ फेब्रुवारीपर्यंत तहकूब केली. महापालिका आणि रेरा प्रशासनामध्ये समन्यथाच आभाव असल्याने बिल्डर लांबीने महापालिकेच्या मंजूरीची बनावट कागदपत्रे तयार करून

रेरा नोंदणी प्रमाणपत्र मिळवले आणि त्याआधारे त्यांनी सर्वसामान्य ग्राहकांना घरे विकली, असे निदर्शनास आणत वास्तुविशारद संदीप पाटील यांनी जन्हात याचिकेद्वारे हा घोंटाळा उघड केला. याची दखल घेत खंडपीठाने ६५ बेकायदा इमारतींवर हातोडा मारण्याचे निर्देश पालिकेला दिले. त्यानुसार

पालिकेने नोटिसा पाठविल्या. त्या विरोधात सुनावल्यात उच्च न्यायालयात धाव घेऊन यांचिका दाखल करणाऱ्या सोसायटींना अंतर्निम दिलासा मिळाला. त्याच धर्तीवर आम्हालाही हंगामी दिलासा द्या, अशी विनंती करत आणखी १२ सोसायटींच्या उच्च न्यायालयात याचिका दाखल केल्या.

शिवाजी पार्कमधील धुळीविरोधात रातकीय पक्ष मैदानात

मुंबई : दादर येथील शिवाजी पार्क मैदानात पसरलेल्या धुळीबाबत पालिका प्रशासनाने ठोस पावले उचलली नाहीत. त्यामुळे येत्या महिन्याभरात उपाययोजना केली नाही, तर मैदानातील माती पालिकेच्या कार्यालयासमोर आणून टाकू, असा इशारा मनसरेने पालिका प्रशासनाला दिला आहे. तर शिवसेना उद्धव ठाकरे पक्षाचे स्थानिक आमदार महेश सावंत यांनी मैदानाची पाहणी केली आणि यासंदर्भात सूचना केल्या.

अतिरिक्त थर काढणार - सावंत
शिवसेना उद्धव ठाकरे पक्षाचे स्थानिक आमदार महेश सावंत यांनी मैदानाची पाहणी केली आणि यासंदर्भात सूचना केल्या. तसेच शिवाजी पार्क मैदान मूळमुक्त करण्यासाठी धुळीमिळत मातीचा अतिरिक्त थर काढून मैदान समतोल करण्यात येणार असल्याचे महेश सावंत यांनी सांगितले.

वेळेपूर्वी कार्यालय सोडले तर...

मुंबई : फेशियल बायोमेट्रिक हजेरी लावण्यासाठी अधिकारी व कर्मचारी वेळेआधीच रांगेत उभे असल्याचे निदर्शनास आल्यास संबंधितांवर कारवाई करण्यात येईल, असा इशारा पालिका प्रशासनाने दिला आहे.

मुंबई महापालिका मुख्यालयासह २५ वॉर्डांत एक लाखहून अधिक अधिकारी व कर्मचारी कार्यरत आहेत. पालिका अधिकारी व कर्मचारी यांच्यासाठी फेशियल बायोमेट्रिक हजेरी पद्धत अंमलात आणली आहे. मात्र अनेक अधिकारी, कर्मचारी व कर्मचारी यांचे हे वर्तन कार्यालयीन शिस्तीविरुद्ध आहे. याबाबत जातीने लक्ष देऊन त्यांच्या कार्यालयातील अधिकारी व कर्मचारी कार्यालयीन वेळेपूर्वी कार्यास न सोडणार नाही अन्यथा कारवाई करण्यात येईल, अशी समज त्यांना द्यावी, असे आवाहन प्रशासनाने केले आहे.

शुद्धीपत्र सूचना
सदर हे पालवी हिलस प्राय्वेट लिमिटेड संबंधित २६.१२.२०२४ रोजी की येथे वर्तन (पान १५) आणि कल्पना (पान १२) सधे उपलब्ध २६.१२.२०२४ दिनांकित पत्रि सूचना यादीत आहे. कल्पना क्र. ११ (द्वारा सहाय्यी अंतिम तागित). अंतिम पत्रि सूचना तारीख ०९.०८.२०२३ च्या येवजी ०९.०९.२०२३ मधून सहाय्ये आहे. सदर आणि सूचनेच्या सर्व इतर अटी आणि शर्ती अंगीकारित राहतील.

Public Notice
Original of document named "Letter of Award" dated 17.03.2008 executed by erstwhile ING Vysya Bank (now known as Kotak Mahindra Infrastructure (India) Private Ltd. has been missing and not traceable in the records of Kotak Mahindra Bank Ltd. If anybody finds the same, please contact: Mr. Prashant Joshi, 9833867740, Kotak Infiniti, 5th Floor-Zone II, Building 21, Infinity Park, General AK Vaidya Marg, Malad (E) Mumbai 400097 and return it."

जाहीर नोटीस
हाय नोटीसीद्वारे तमाम जनतेस कळविण्यात येते की, गांव मोजे - मरळ - ता. अंधेरी ई. मुंबई उपनगर येथील १) स. नं. ७५ (१) हि.नं. १ वरील प्लॉट नं. २,३,४ व ९, २) स.नं. ७७ (१) हि.स.नं. १ व २ वरील सी. टी. एस. नं. ६३९, ६३९/ १ ते १७ 'जाफरभाई इंडस्ट्रियल भिमायसेस को. ऑपरिटेड सोसायटी लिमिटेड' या इमारतीतील माला नं. २०९ इतर मजला, क्षेत्र १३३९ चौ. फूट यास यागुद्द "सदर मिळकत" असे संबंधीतपणे आलेले आहे. सदर मिळकत/ सी. भूतन घनस्थान मजला, सी. घनस्थान पत्र, मजला आणि सी. दिपेश घनस्थान मजला यांचे मालकी व कब्जेहिलवाटीची असून सदर मिळकत विकत घेणेकामी आमचे अशीलगत वाटाघाटी चालू आहेत. सदर मिळकतीबाबत कोणत्याही स्वरुपाची हरकत अधिकार शोबर विक्री, गहाण, लीज, परवाना, कबीस, कज्जा, बोजा व कुळ असल्यास तसे लेखी योग्य त्या पुराव्यासकट खाली नमूद केलेल्या पत्त्यावर आजपासून १४ दिवसांचे आत कळवावे. अन्यथा काहीही हक्क नाही व तो असल्यास आणून सोडला आहे असे समजून व्यवहार पूर्ण करण्यात येईल याची नोंद घ्यावी. एम्. एस. रॉड्रीज, १११७/४, दिवाण टॉवर, सराई रोड (१) ता. वरसई

PUBLIC NOTICE
Chhabildas & Sons (HUF) are the members of Highland Park CHS Ltd., Link Road, Lokhandwala Complex, Andheri (W), Mumbai - 400 053 (in short referred to as "Society"), holding Flat No. A/501 and 5 shares bearing Share Certificate No. 33, Dist. Nos. 161 165. Chhabildas Agarwal (HUF) has informed the Society that M/s. Chhabildas & Sons (HUF) is trade name of "Chhabildas Agarwal (HUF)" and has sent ITR - 4 for Assessment Year 2008-09 of Chhabildas Agarwal (HUF) which clearly records trade name as Chhabildas & Sons (HUF). It is stated by them that inadvertently in Purchase Agreement dated ३१ December 1985 their name is mentioned as "Chhabildas & Sons (HUF)" instead of correct name "Chhabildas Agarwal (HUF)". They have requested the Society to rectify the same and to show their name as "Chhabildas Agarwal (HUF)" in membership register and Share Certificate, and issue maintenance bills in name of Chhabildas Agarwal (HUF). The Society calls for claims, demands, and objection to rectify and show name of Chhabildas Agarwal (HUF) in place of Chhabildas & Sons (HUF). The claims, demands, and/or objection to be sent at the below mentioned address within 15 days time. Dated: 04/01/2025

Sd/-
The Hon. Secretary,
Highland Park CHS Ltd.,
Link Road, Lokhandwala Complex,
Andheri (W), Mumbai - 400 053.

जाहीर नोटीस
या नोटीसद्वारे सर्व जनतेस कळविण्यात येते की, गाव गोराई, बोरिवली, तालुका मुंबई उपनगर, येथील सर्व नंबर १७४, हिस्सा नंबर - १, एकूण क्षेत्र २८५८ चौ.मी. कॅम्पसाईड सी.टी. सर्व नंबर १९८ क्षेत्र २८६६.३० चौ.मी. ही जमीन मिळकत मिळकतीचे मालक श्री. ब्रूनो जॉन डिसोजा, श्रीमती जेनेट ब्रूनो डिसोजा, श्री. एल्टन ब्रूनो डिसोजा व श्रीमती मिशेल एल्टन डिसोजा ह्यांच्याकडून आमचे अशील श्री. ऑल्वीन गोम्स श्रीमती सियाना गोम्स आणि इतर यांनी खरेदी करण्याचे ठरविले आहे. तरी सदर मिळकतीवर कोणाही व्यक्तीचा, कोणत्याही प्रकारचा हक्क, अधिकार, हितसंबंध, गहाण, विक्री, वहिवाट बोजा, असा दावा असल्यास त्यांनी हि नोटीस प्रसिध्द झाल्यापासून १४ दिवसांच्या आत ३, सुभाष दर्शन, फाटक रोड, वेंकटेश पार्क, भाईदर प., तालुका लिह्ला ठाणे ४०९ १०१ या पत्त्यावर लेखी पुराव्यांसह कळवावे. अन्यथा तसा कोणाचाही कोणत्याही प्रकारचा हक्क, अधिकार, हितसंबंध, दावा नाही आणि असल्यास तो सोडून दिला आहे, असे समजून खरेदीचा व्यवहार पूर्ण केला जाईल.

सही/-
श्री. केनेट आर. गन्या
खरेदीदाराचे वकील

जाहीर नोटीस
तमाम जनतेस कळविण्यात येते की, गांव मोजे बाणगे, तालुका वरसई, जिल्हा पालघर येथील १) सर्व नं. ३३, हिस्सा नं. १, क्षेत्र २७००-००ची. मी. आकार रू. पै. २७०००. २) सर्व नं. ३३, हिस्सा नं. २, क्षेत्र २६१०-०० ची. मी. आकार रू. पै. २३९. ३) सर्व नं. ३४, हिस्सा नं. १/२, क्षेत्र ३२४०-०० ची. मी. आकार रू. पै. ३२४००. ४) सर्व नं. ३४, हिस्सा नं. १/२, क्षेत्र २१४०-०० ची. मी. आकार रू. पै. २१४००. ५) सर्व नं. ३४, हिस्सा नं. ३/२, क्षेत्र २१४०-०० ची. मी. आकार रू. पै. २१४००. ह्या जमिनी व श्री. येरुनाथ डेवदलसर् तर्फे मागील १) श्री. केदारसिंह लालसिंह बल्ला व २) श्री. नविन गोपाळ सिंह यांच्या मालकीकली आहे. सदर मिळकत रविचंद्रकडून आमचे अशिल कायमची व निविदादपणे विकत घेत आहेत. त्यामुळे सदर मिळकतीच्या मालकीकला हक्काबाबत किंवा कुळ, वारस हक्क, पाटणी अथवा कोणत्याही कोणाचाही राखीव असल्यास ह्यादी व या अन्य कोणाहीप्रकारांचा हक्क हितसंबंध कोणाचाही असल्यास त्यांनी त्यांच्याकडे निमस्वरक्षीकरांच्या "वेवदर्शन". गिरीज चव्हा या, बाजूला, विलमाटवाडी, गिरीज, वरसई (१), तालुका वरसई, जिल्हा पालघर, पिनकोड ४०१०१९ येथील कार्यालयात ही नोटीस प्रसिध्द झाल्यापासून १५ (पंधरा) दिवसांत लेखी पुराव्यांसह कळवावे. अन्यथा तसा हक्क हितसंबंध कोणाचाही नाही या असल्यास ह्यांनी तो हक्क सोडून दिला आहे असे मानून आमचे अशिल सदर मिळकत खरेदीचा व्यवहार पूर्ण करतील. यांनंतर सदर मिळकतीबाबत कोणाचाही कोणत्याही प्रकारचा हक्क, हितसंबंध, अधिकार आमचे अशिल याद्व धरणार नाहीत, तसेच गुरुकान भरपाईस आमचे अशिल पात्र राहणार नाहीत. दिनांक : वरसई श्री. एम. डी. डारवे दिनांक : ०४/०१/२०२५ वकील

प्रसिध्दी सूचना
२८/११/२०२४ किंवा त्यानंतर निघत.
मुंबई येथील न्यायव्यवहारीच्या उच्च न्यायालयात
प्रथम अपील क्र. १०४ सन २०२२
मधील अंतर्निम अर्ज क्र. १८३२ सन २०२२ न्यू इंडिया अर्जसूचक क्र. लि., अपिलदार
द्वारा मुंबई न्याय व. निवृत्तीवाले
अधीन
श्री. सुभाष श्याम बोडकर आणि इतर
दावा खरे
प्रति
उ. १. श्री. सुभाष श्याम बोडकर, रा. ३/५ : खोली क्र. ६४, वरली कोळीवाडा, कोणता मंदिराच्या, दास मंदिर जवळ, वरली, मुंबई ४०० ०३०.
अर्जदारांनी वरील अर्जाच्या प्रतीयेचे नमूद केल्याप्रमाणे अर्ज केला आहे की, अर्जदारांनी एमएससी अर्ज क्र. ३१४ सन २०१४ मधील अध्यक्ष, एमएससी, मुंबई बानी मंडळ केलेल्या हक्काच्या विरोधात सदर समनान्वये न्यायालयाकडे वरील सदर क्रमांक धाक अर्जात तयार केले आणि जिथे उतरवादींना सूचना जारी करण्याचे आदेश देण्यात आले. अर्जदार विनंती करतात की, खालच्या न्यायालयात हक्काच्या विधानाद्वारा प्रथम अपील क्र. १०४ सन २०२२ प्रलंबित असल्याने स्पर्गीती घ्यावी.
सदर अर्ज २४/०२/२०२३ रोजी सुनावणीस घेण्यात आला आणि आदेश पारित करण्यात आला आहे आणि त्यानुसार तुम्हाला सूचना देण्यात येते की, तुम्ही व्यक्तीः किंवा सदर न्यायालयाच्या वकीलांमार्फत २८/११/२०२४ रोजी किंवा त्यानंतर सदर न्यायालयात हजर राहणे आणि अर्जदारांच्या अर्जानुसार खालच्या न्यायालयात हजेर म स्थानिकीत आदेश का मंजूर करू नये याची कापणे दाखविली आवश्यक आहे, जर तुम्ही हजर राहाणार आणि कापे दाखविल्यास कसूर केली तर न्यायालयाला योग्य आणि गत वाटल्यानुसार अर्जदारांच्या अर्जानुसार आदेश मंजूर करण्यात येईल.
साक्षीदार श्री. एस. व्ही. गंगापूरवाला (कार्याध्यक्ष)
श्री. देवेंद्र कुमार, मुख्य न्यायाधीश, मुंबई.
वरील सदर २४ फेब्रुवारी, २०२३ आणि ०५ सप्टेंबर, २०२२ रोजी दिले.
लिपिक
विभाग अधिकारी
न्यायालयाच्या आदेशानुसार उतरवादींकरिता
२८/११/२०२४ किंवा त्यानंतर निघत.
मुंबई येथील न्यायव्यवहारीच्या उच्च न्यायालयात
प्रथम अपील क्र. १०४ सन २०२२
मधील अंतर्निम अर्ज क्र. १८३२ सन २०२२ न्यू इंडिया अर्जसूचक क्र. लि., अपिलदार
द्वारा मुंबई न्याय व. निवृत्तीवाले
अधीन
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प्रति
उ. १. श्री. सुभाष श्याम बोडकर, रा. ३/५ : खोली क्र. ६४, वरली कोळीवाडा, कोणता मंदिराच्या, दास मंदिर जवळ, वरली, मुंबई ४०० ०३०.
अर्जदारांनी वरील अर्जाच्या प्रतीयेचे नमूद केल्याप्रमाणे अर्ज केला आहे की, अर्जदारांनी एमएससी अर्ज क्र. ३१४ सन २०१४ मधील अध्यक्ष, एमएससी, मुंबई बानी मंडळ केलेल्या हक्काच्या विरोधात सदर समनान्वये न्यायालयाकडे वरील सदर क्रमांक धाक अर्जात तयार केले आणि जिथे उतरवादींना सूचना जारी करण्याचे आदेश देण्यात आले. अर्जदार विनंती करतात की, खालच्या न्यायालयात हक्काच्या विधानाद्वारा प्रथम अपील क्र. १०४ सन २०२२ प्रलंबित असल्याने स्पर्गीती घ्यावी.
सदर अर्ज २४/०२/२०२३ रोजी सुनावणीस घेण्यात आला आणि आदेश पारित करण्यात आला आहे आणि त्यानुसार तुम्हाला सूचना देण्यात येते की, तुम्ही व्यक्तीः किंवा सदर न्यायालयाच्या वकीलांमार्फत २८/११/२०२४ रोजी किंवा त्यानंतर सदर न्यायालयात हजर राहणे आणि अर्जदारांच्या अर्जानुसार खालच्या न्यायालयात हजेर म स्थानिकीत आदेश का मंजूर करू नये याची कापणे दाखविली आवश्यक आहे, जर तुम्ही हजर राहाणार आणि कापे दाखविल्यास कसूर केली तर न्यायालयाला योग्य आणि गत वाटल्यानुसार अर्जदारांच्या अर्जानुसार आदेश मंजूर करण्यात येईल.
साक्षीदार श्री. एस. व्ही. गंगापूरवाला (कार्याध्यक्ष)
श्री. देवेंद्र कुमार, मुख्य न्यायाधीश, मुंबई.
वरील सदर २४ फेब्रुवारी, २०२३ आणि ०५ सप्टेंबर, २०२२ रोजी दिले.
लिपिक
विभाग अधिकारी
न्यायालयाच्या आदेशानुसार उतरवादींकरिता
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मुंबई येथील न्यायव्यवहारीच्या उच्च न्यायालयात
प्रथम अपील क्र. १०४ सन २०२२
मधील अंतर्निम अर्ज क्र. १८३२ सन २०२२ न्यू इंडिया अर्जसूचक क्र. लि., अपिलदार
द्वारा मुंबई न्याय व. निवृत्तीवाले
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